

ITEM NO.21

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 4712/2023

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS.Appellant(s)

VERSUS

M/S GAURSONS INDIA LTD & ANR.

Respondent(s)

([Only Civil Appeal Nos. 7333, 7334, 7335 & 7336 of 2024 and SLP
(C) No. 8010 of 2024 are listed.])

WITH

C.A. No. 7335/2024 (III-A)

C.A. No. 7336/2024 (III-A)

C.A. No. 7333/2024 (III-A)

C.A. No. 7334/2024 (III-A)

SLP(C) No. 8010/2024 (XI)

Date : 04-10-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Binay Kumar Das, AOR

For Respondent(s)

Mr. Pramod Sharma, Adv.

Mr. Aditya Singh, AOR

Mr. Shubham Singh, Adv.

Mr. Kamal Kishor, Adv.

Mr. Aditya Kumar, Adv.

Mr. Ashwin Kumar Nair, AOR

Mr. Anand Shankar Jha, AOR

Ms. Veenu Singhal, Adv.

Mr. Parvez Rahman, Adv.

Ms. J. Swatej, Adv.

Mr. Nishikanth Singh, Adv.

Ms. Ila Shikar Sheel, AOR

Mr. Karan Bharihoke, AOR

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL NO. 7335 & 7336 OF 2024

Respondent no.1 is duly represented.

Two weeks time, is granted to Ld. counsel for the petitioner, to take fresh steps and file fresh particulars, for issuing notice to respondent no.2.

CIVIL APPEAL Nos. 7333/2024 & 7334 OF 2024

On the earlier date of hearing Mr. Nishikanth Sigh, Ld. Counsel for Ms. Ila Shikar Sheel, Ld. AOR had sought time to file vakalatnama and counter affidavit on behalf of respondent no.1 in C.A. No.7334/2024, but no vakalatnama and counter affidavit has been filed yet. However, today more time is sought. Hence, four weeks time, as a last opportunity is granted to file vakalatnama and counter affidavit.

Service is not complete in respect of respondent no.1 in C.A. No.7333/2024. However, Mr. Karan Bharihoke, Ld. AOR appeared and sought time to file vakalatnama and counter affidavit on behalf of said respondent. Four weeks time, is granted for the said purpose.

Await Certificate of Service from High court in respect of respondent no.2. Issue Reminder in this regard.

SLP(C) No.8010/2024

Respondent no.1 has filed Counter Affidavit alongwith application for exemption from filing official translation of translated annexures. Same is allowed.

Two weeks time, is granted to Ld. counsel for the petitioner, to take fresh steps and file fresh particulars, for issuing notice to respondent no.2.

List again on 11.11.2024.

SUJATA SINGH
Registrar

pm